

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)
NOTIFICATION

Dated Guwahati, the 18th February, 2016

No. HC.XI-04/2016/139/RC: In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice (Acting) of the Gauhati High Court has been pleased to amend the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 in the following manner, with immediate effect:

Rule 7(3) (II) (iii) of the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 is amended as follows:

"Twenty percent of the total vacancies in the posts of [Judicial Assistants]* shall be filled by promoting [Computer Assistants having graduation] ** and having 4 years' continuous service as [Computer Assistants having graduation] in this Court's establishment."

Rule 7(3) (II) (iii-A) of the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 is amended as follows:

"Twenty percent of the total vacancies in the posts of [Judicial Assistants]* shall be filled by promoting graduate Grade-III Non-Ministerial (i.e. Record Arranger, Fax operator, Telephone operator and Photocopier operator) and Graduate Grade-IV employees, having 7 (seven) years' continuous service in Grade-III (Non-Ministerial)/ Grade-IV post both combined in this Court's establishment."

The following will be added after **Note 16**:

**** The words "Graduate Typists [and Graduate Computer Operators]" and "Salaried Typists [and Computer Operators]" which were re-designated as "Computer Operators having graduation" vide Notification No. HC.XI-09/2013/287/RC dated 12.08.2013 shall be substituted by the word "Computer Assistant" vide Notification No. HC.XI-07/2014/95/RC dated 01.04.2014.**

By order,
Sd/-
H.K. Sarma
REGISTRAR GENERAL

Memo No. HC.XI-04/2016/140-158/RC dated 18.02.2016

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judicial)/ Registrar (Estt.) Gauhati High Court, Guwahati.
7. The Registrar –Cum– Principal Secretary to Hon'ble the Chief Justice (Acting), Gauhati High Court, Guwahati
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl.
9. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
10. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
11. The O.S.D., Gauhati High Court, Guwahati –cum- Joint Director (Officiating), Judicial Academy, Assam.
12. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
13. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
14. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.
15. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
16. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
17. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
18. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR GENERAL

28.02.26